

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 207/94.

Dt. of Order: 22-3-94.

G.Nandaiah

...Applicant

Vs.

1. The General Manager,
SC Rlys, Sec'bad, A.P.
2. The Divisional Railway Manager,
SC Rlys, Vijayawada, AP.

...Respondents

Counsel for the Applicant : Shri P.Naveen Rao

Counsel for the Respondents : Shri Jalli Siddaiah,
SC for Rlys

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

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Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn.))

Hear'd learned counsel for both the parties.

2. The applicant is the son of Sri G. Narayana, who while working as a Gangman in South Central Railway was medically invalidated out of service in 1988.

3. The request of the applicant is for appointment on compassionate grounds. The applicant belongs to Scheduled Caste community and passed S.S.C. in 1991. He has to take care of his ailing mother, and the entire family is living in virtual poverty without any source of income. The applicant's father who was initially engaged as casual ~~labour~~ ^{was given temporary} at Kaikalur was given temporary status with effect from 11-1-1981. In that status he continued to work satisfactorily till 1988 when he was medically invalidated and discharged from service.

4. From communication dated 24-8-1993 it is seen that the representation of the applicant's father was forwarded to the General Manager, South Central Railway, by the Public Grievances Cell, Cabinet Secretariat, Govt. of India, for examination and for necessary action. Although sufficient time has elapsed, no decision of the General Manager has been communicated to the applicant or his father.

5. In the aforesated circumstances, it would be just and proper to dispose of this OA with the following directions :

a) The case of the applicant for appointment on compassionate grounds shall be duly examined by the respondents taking into consideration the facts submitted by the applicant in this application and also keeping in view the extant instructions governing the appointment on compassionate grounds.

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b) The result of such consideration shall be communicated to the applicant within three months from the date of communication of this order.

c) In case it is decided not to offer him appointment on compassionate grounds, reasons in support of such decision shall be given to the applicant.

6. It would be open to the applicant to approach the Tribunal in case he feels aggrieved by the order of the respondents.

7. No order as to costs.



(A.B. Gorthi)
Member (Admn)

Date : March 22, 94
Dictated in the Open Court

Parley
Deputy Registrar (J)CC

To

1. The General Manager, S.C.Rlys. Secunderabad. A.P.
sk
2. The Divisional Railway Manager, S.C.Rlys, vijayawada.
3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr.J.Siddaiah, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(AD)
AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN, : M(ADMN)

Dated: 22-3-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in

O.A.No. 207/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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